

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1087**

**TO BE ANSWERED ON THE 13TH DECEMBER, 2022/ AGRAHAYANA 22, 1944
(SAKA)**

CHILD TRAFFICKING

†1087. SHRI RATTAN LAL KATARIA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any countrywide movement is being run by the Union Government to prevent child trafficking;**
- (b) if so, the details of data of trafficking during the last three years;**
- (c) whether Delhi Police has busted a child trafficking racket in July, 2022;**
- (d) if so, the details thereof;**
- (e) whether the Government is contemplating to formulate more stringent laws to give severe punishment to culprits involved in child kidnapping and trafficking; and**
- (f) if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. Therefore, it is the primary responsibility of respective State Governments and Union Territory Administrations (UTs) to take necessary steps for preventing and countering human trafficking.

However, the Ministry of Home Affairs (MHA) has been supplementing the efforts of the State Governments by providing them guidelines on preventing and countering human trafficking in the form of various Advisories issued from time to time. The Ministry has sanctioned financial assistance to all States / UTs for setting up Anti Human Trafficking Units in all Districts. The Ministry also assists the States / UTs for holding 'Judicial Colloquiums' and 'State level conferences' for sensitizing Police Officers and law officers etc.

(b): The National Crime Records Bureau (NCRB) compiles crime statistics reported to it by the States and UTs and publishes the same in its annual publication 'Crime in India'. The latest published report is of the year 2021. Details of child victims (below 18 years) trafficked during the last three years are given below:

Year	Child victims (below 18 years)
2019	2863
2020	2222
2021	2877

(c) & (d): As per available information, the Delhi Police had busted a gang of human traffickers in July 2022, which was involved in selling new born babies. A FIR No. 128/22 under section 370(4)/363/34 Indian Penal Code (IPC) read with section 81 of Juvenile Justice Act has been registered by the Crime Branch.

(e) & (f): Amendment in Criminal Law, including laws for countering child kidnapping and human trafficking, is an ongoing process on the basis of functional needs and requirements.
